

ORISSA ACT 8 OF 2006

THE ORISSA LAND REFORMS (AMENDMENT) ACT, 2006

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***THE ORISSA LAND REFORMS (AMENDMENT) ACT, 2006**

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AN ACT FURTHER TO AMEND THE ORISSA LAND REFORMS ACT, 1960.

BE it enacted by the Legislature of the State of Orissa in the
Fifty-seventh Year of the Republic of India as follows :—

Short title. **1.** This Act may be called the Orissa Land Reforms (Amendment)
Act, 2006.

Amend-
ment of
section 8-A. **2.** In the Orissa Land Reforms Act, 1960 (hereinafter referred to as
the principal Act), in section 8-A,—

Orissa Act
16 of 1960.

(i) in sub-section (1), for clauses (b) and (c) the following clauses
shall be substituted, namely :—

"(b) in every case where the authorised officer allows conversion
of the use of any agricultural land under clause (a), the raiyat
is required to pay conversion fees for such land, calculated
at the rate specified in sub-section (2) and the kissam of the
land so converted shall be corrected accordingly ;

(c) where the conversion of the use of any agricultural land by a
raiyat for the purposes other than agricultural has been made
prior to the commencement of the Orissa Land Reforms

* For the Bill, see Orissa Gazette Extraordinary dated the 27th
March, 2006 (No.429).

(Amendment) Act, 1993 or, where the land has been transferred by the raiyat to any other person prior to such commencement, and the transferee uses the land for the purpose other than agriculture, without paying the premium fixed therefor as per the provisions existing prior to the commencement of the Orissa Land Reforms (Amendment) Act, 2006, such raiyat or such transferee, as the case may be, is required to pay conversion fees within the prescribed period and in the prescribed manner in respect of that land as calculated at the rate equivalent to fifty per centum of the rate of conversion fees specified against that category of the land in sub-section (2) and the kissam of the land so converted shall, after the payment, be corrected accordingly :

Orissa Act
12 of 1994.

Provided that if the conversion fees so payable is not paid within the prescribed period it shall be recoverable as an arrear of land revenue.

(d) the lands which were deemed to have been surrendered to Government and settled on lease basis under the provisions of the Orissa Government Land Settlement Act, 1962, prior to the date of commencement of the Orissa Land Reforms (Amendment) Act, 2006, shall cease to be so surrendered and settled on lease basis and be held freely by the raiyat or the transferee, as the case may be." ; and

Orissa Act
33 of 1962.

(ii) for sub-sections (2) and (3) the following sub-sections shall be substituted, namely :—

"(2) The rate at which the conversion fees shall be payable per acre of agricultural land situated at different places of the State, for conversion of its use to any purpose other than agriculture on and after the commencement of the Orissa Land Reforms (Amendment) Act, 1993 shall be as follows :—

Orissa Act
12 of 1994.

- (i) Land situated within any Municipal area or in areas within one-half kilometre on either side of such National Highways as the State Government may, by notification, specify from time to time. .. Rs.3,00,000/-
- (ii) Land situated in any area within one-fourth kilometre on either side of such State Highways as the State Government may, by notification, specify from time to time. .. Rs. 1,00,000/-
- (iii) Land situated in a Municipal area or a Notified area, or in any area notified as Urban area under the Orissa Government Land Settlement Rules, 1983 made under the Orissa Government Land Settlement Act, 1962, other than any land mentioned in clauses (i) and (ii). .. Rs. 75,000/-

Orissa Act
33 of 1962.

- (iv) Land situated in such developing areas as the State Government may, by notification, specify, from time to time, other than any area covered by clauses (i), (ii) and (iii). .. Rs.30,000/-
- (v) Land situated in any area not covered by clauses (i), (ii), (iii) and (iv). .. Five percentum of the market value of such land or Rs.1,000/-, whichever is more.

Explanation—For the purpose of this sub-section,—

- (a) "Municipal Act" means the Orissa Municipal Act, 1950;
- (b) "Municipal area" means an area included in a Municipality constituted under the Municipal Act; and
- (c) "Notified area" means a Notified area within the meaning of section 417-A of the Municipal Act.

Orissa Act
23 of 1950.

(3) The lease documents executed on or before the date of commencement of the Orissa Land Reforms (Amendment) Act, 2006, for the purpose of conversion under this section shall be in operative and the premium paid for such lease shall be treated to be conversion fee."

Amendment of section 58. **3.** In section 58 of the principal Act, in sub-section (1) after the figure 4 and before the figures and brackets 9 (4), the figure and letter "8-A" shall be inserted.